

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2823**  
(TO BE ANSWERED ON 11.05.2016)

**LIST OF INEFFICIENT OFFICERS**

2823. SHRIMATI JAYSHREEBEN PATEL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Department of Personnel and Training (DoPT) has directed different Ministries to prepare the list of those officers who are inefficient and whose integrity is doubtful and if so, the details thereof;
- (b) whether the Government proposes for compulsory retirement of such officers and if so, the details thereof; and
- (c) the time by when the proposal is likely to be implemented?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Central Government has since long been reviewing officials on grounds of performance and efficiency. Fundamental Rules, All India Services Rules and other Service Rules provide for retirement in public interest. Review of performance is a continuous process. While reviewing, all Ministries/Departments take into consideration the parameters such as the entire service record and performance of the officers. Each Ministry/Department is required to prepare and maintain a list of officers of doubtful integrity.

Under Rule 56(j) of Fundamental Rules, review is done at the age of 50/55 years for Group A and B officials and at the age of 55 years for others. As per the provisions of All India Services (Death cum Retirement Benefit) Rules 16(3), inter alia, review is done on completion of 15/25 years of qualifying service or on attaining the age of 50 years as the case may be. The provisions for review have been reiterated from time to time, more recently in September 2015 and in April 2016.

However, disciplinary action as appropriate, including compulsory retirement, is taken under the provisions of Central Civil Services (Classification, Control and Appeal) Rules, All India Services (Discipline & Appeal) Rules and other Service Rules as applicable to various Services on completion of enquiry.

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